

8-A
BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 123/9/NCLT/AHM/2017

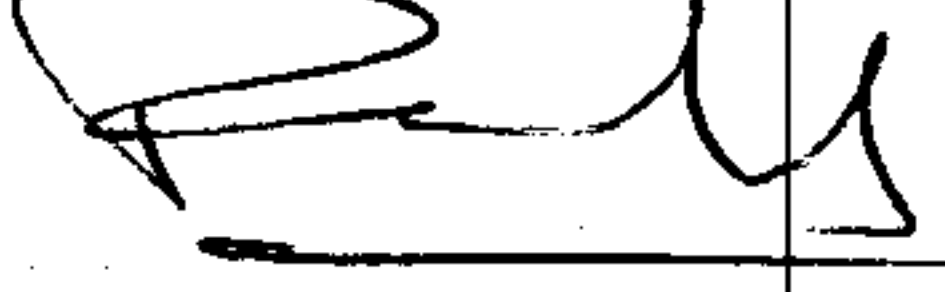
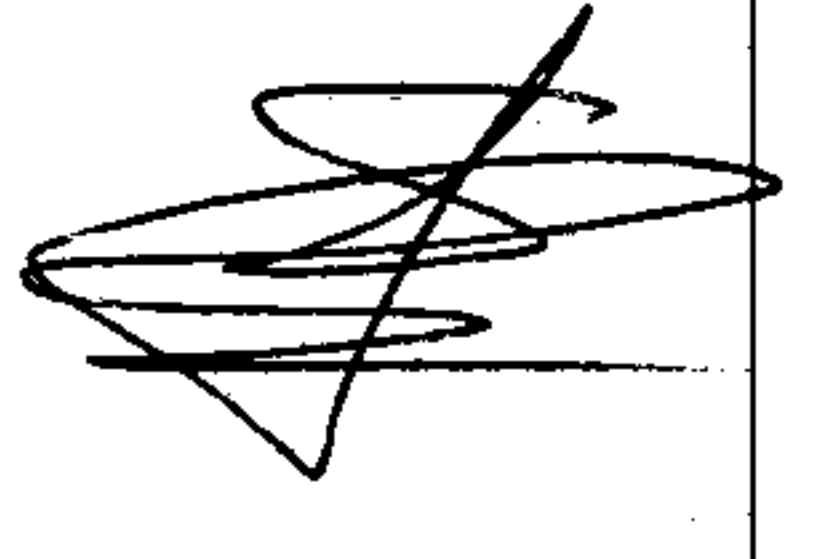
Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Dr. Pranav Shah
V/s.
Shalby Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	Nandish Chudgar aw Raheel Patel	Adv.	Applicant	
2.	GURSHARAN H. VIRK	Adv for	Respondent	

ORDER

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel
i/b Nanavati Associates present for Operational Creditor/Petitioner. Learned
Advocate Mr. Gurusharansingh Virk present for Respondent.

In view of pendency of IA 285/2017, list the matter on 28.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 21st day of November, 2017.